## **Court No. - 29**

Case :- WRIT - C No. - 12807 of 2021

**Petitioner:** - Priya And Another

**Respondent :-** State Of U.P. And 2 Others

**Counsel for Petitioner:** - Pavan Kumar Mishra

**Counsel for Respondent :-** C.S.C.

## Hon'ble Pankaj Naqvi, J. Hon'ble Jayant Banerji, J.

Heard Sri Pavan Kumar Mishra, learned counsel for the petitioners and the learned Standing Counsel for the State.

This petition has been filed for a direction to the respondents not to interfere in the peaceful life of the petitioners as they are living in relationship.

It is submitted on behalf of the petitioners that even though they are not formally married, yet they are living together as a couple peacefully on their own free will as both of them are of the age of majority on the basis of their High School certificates, but respondent no.3 is harassing and threatening the petitioners.

Learned Standing Counsel has accepted notice on behalf of respondent nos. 1 and 2.

Counter affidavits may be filed within one month, Rejoinder, if any, within 2 weeks thereafter.

Issue notice to respondent no.3, who may also file a reply within the aforesaid period.

List in the week commencing 23.8.2021 before the appropriate Bench.

Till the next date of listing, no one shall interfere in the peaceful living of the petitioners.

**Order Date :-** 3.6.2021

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